

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Mumbai Municipal Corporation (Amendment) Act, 2006 24 of 2006

[18 July 2006]

#### CONTENTS

- 1. Short title
- 2. Amendment of section 460H of Bom. III of 1888
- 3. Amendment of section 471 of Bom. III of 1888
- 4. Amendment off section 472 of Bom. III of 1888

## Mumbai Municipal Corporation (Amendment) Act, 2006 24 of 2006

[18 July 2006]

#### PREAMBLE

An Act further to amend the Mumbai Municipal Corporation Act. WHEREAS it is expedient furtherto amend the Mumbai Municipal Corporation Act (Bom. III of 1888), for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:-

### 1. Short title :-

(1) This Act may be called the Mumbai Municipal Corporation (Amendment) Act, 2006.

### 2. Amendment of section 460H of Bom. III of 1888 :-

In section 460H of the Mumbai Municipal Corporation Act (Bom. III of 1888) (hereinafter referred to "the principal Act"), in sub-section (4), for the words "ten rupees" the words "equal to ten times of the fare due" shall be substituted.

#### 3. Amendment of section 471 of Bom. III of 1888 :-

In section 471 of principal Act, for the existing Table, the following Table shall be substituted, namely:-

Sr. No.	Section sub- section or clause	Subject	Fine which may be imposed	Minimum fine which shall be imposed
1	2	3	4	5
1	Section 149	Notice to be given of transfer of title	Two thousand rupees	Five hundred rupees
2	Section 150	Requisition to produce instrument of transfer	Two thousand rupees	Five hundred rupees
3	Section 152	Notice to be given of the erection of new building, etc.	Two thousand rupees	Five hundred rupees
4	Section 191A, sub- section (3)	Return to be forwarded by an owner or person in charge of a dog	One thousand rupees	Two hundred fifty rupees
5	Section 191H	Return to be submitted by person liable to theatre tax	Two thousand and five hundred rupees	Five hundred rupees
6	Section 223, sub- section (1)	Building, etc., not to be erected without permission over drains	Five thousand rupees	One thousand rupees
7	Section 229	Connections with municipal drains, etc., not to be made except in conformity with section 227 or 228.	Five thousand rupees	One thousand rupees
8	Section 229A, sub- section (1)	Buildings, etc. not to be erected without permission over drains	Five thousand rupees	One thousand rupees

9	Section 230A	Owner of land to allow others to carry drains through the land.	Two thousand and five hundred rupees	Five hundred rupees
10	Section 231	Requisition to enforce drainage of undrained premises situated within a	Two thousand and five hundred	Five hundred rupees
11	Section 232	hundred feet of a municipal drain Requisition to enforce drainage of undrained premises not situated within a hundred feet of a municipal drain	rupees Two thousand and five hundred rupees	Five hundred rupees
12	Section 233, sub- section (1) clause (b)	Direction limiting use of drain or notice requiring the construction of a distinct drain	Two thousand and five hundred rupees	Five hundred rupees
13	Section 233A, clause (b)	Drains for sole use of properties to be maintained in good repair, etc. by owner or occupier of the property	Two thousand and five hundred rupees	Five hundred rupees
14	Section 234	New building not to be erected without drains	Fine not to exceed five thousand rupees	
15	Section 235	Excrementitious matter not to be passed in to cesspool.	Five thousand rupees	One thousand rupees
16	Section 236	Owners of drains to allow use thereof, or	Two thousand and five	Five hundred rupees

		joint ownership therein, to others	hundred rupees	
17	Section 240	Drains not to pass beneath buildings	Ten thousand rupees	Two thousand rupees
18	Section 241	Provisions as to position of cesspools	Ten thousand rupees	Two thousand rupees
19	Section 243, sub- section (2)	Requisition to cover or ventilate drain or cesspool	Two thousand and five hundred rupees	Five hundred rupees
20	Section 246A, sub- section (1)	Water-closets and privies not to be constructed without permission or in contravention of terms prescribed	Ten thousand rupees	Two thousand rupees
21	Section 247	Buildings newly erected or re- erected to be provided with water-closet and other accommodation	Ten thousand rupees	Two thousand rupees
22	Section 248, sub- section (1)	Requisition to enforce provision of privy accommodation, etc.	Ten thousand rupees	Two thousand rupees
23	Section 249	Requisition to provide privy accommodation to factories, etc.	Ten thousand rupees	Five thousand rupees
24	Section 249A	Requisition respecting unhealthy privies	Ten thousand rupees	Two thousand rupees
25	Section 250, sub- section (1)	Provisions as to privies	Two thousand rupees	Five hundred rupees
26	Section 251,	Provisions as to water-closets	Two thousand	Five hundred

27	Section 251A	Provisions as to privies and water-closets	rupees Ten thousand rupees	rupees Two thousand and five hundred rupees
28	Section 251B	Provisions as to use of places for bathing or washing clothes or domestic utensils.	Two thousand and five hundred rupees	Five hundred rupees
29	Section 257	Requisition to effect sanitary repairs, etc.	Two thousand and five hundred rupees	Five hundred rupees
30	Section 259A, sub- sections (1) and (4)	Provisions as to employment of licensed plumber and use of work	Ten thousand rupees	Two thousand rupees
31	Section 259A, sub- sections (2) and (3)	Licensed plumber to give and sign certificate.	Two thousand and five hundred rupees	Five hundred rupees
32	Section 268, sub- section (1)	Building, etc. not to be erected over water main without permission	Five thousand rupees	One thousand rupees
33	Section 269, sub- section (3)	Water not to be carried away from public water supply for sale, and not to be carried in cask, etc. without permission.	Five thousand rupees	Five hundred rupees
34	Section 270, sub- section (2)	Public water supply set apart for particular purpose not to be used for other purpose.	Five thousand rupees	One thousand rupees
35	Section	Premises not to	Ten	Two

	270A	be occupied without Commissioners certificate in respect of adequate water	thousand rupees	thousand rupees
36	Section 271, sub- section (2)	Requisition to obtain private water supply and to provide supply and distributing pipes, etc.	Ten thousand rupees	Two thousand rupees
37	Section 272, sub- section (1)	Provisions as to making and renewing of connections with municipal water works.	Ten thousand rupees	Two thousand rupees
38	Section 272, sub- section (5)	Provisions as to unauthorised connections with municipal water works, etc.	Two thousand and five hundred rupees	Five hundred rupees
39	Section 274	Requisition to provide cistern and putting of means of access to any cistern.	Two thousand and five hundred rupees	Five hundred rupees
40	Section 274A	Requisition to provide for keeping cisterns locked	Two thousand and five hundred rupees	Five hundred rupees
41	Section 275	Supply or distributing pipes, etc., to be kept in efficient repair by owner or occupier of premises.	Two thousand and five hundred rupees	One thousand rupees
42	Section 278, sub- section (2)	Requisition to remedy defect in meter (supply or distributing pipes, etc.)	Five thousand rupees	Five hundred rupees
43	Section 280	Conditions as to use of water not	Five thousand	One thousand

		to be	rupees	rupees
44	Section 282	Prohibition of fraudulent and unauthorised use of water	Five thousand rupees	One thousand rupees
45	Section 287B sub- section (1)	Work under chapter X to be done by licensed plumber	Ten thousand rupees	Two thousand rupees
46	Section 287B sub- section (2)	Name of licensed plumber to be furnished	One thousand rupees	Two hundred and fifty rupees
47	Section 297, sub- section (3)	Construction of building, within the regular line of street without permission	Twenty- five thousand rupees	Five thousand rupees
48	Section 304, sub- section (1)	Land not to be appropriated for building and private streets not to be	Twenty five thousand rupees	Five thousand rupees
49	Section 305	laid out until expiration of notice nor otherwise than in accordance with Commissioners direction.	Five thousand rupees	One thousand rupees
		Requisition as to levelling and drainage of private streets		
50	Section 308, sub- section (1)	Prohibition of projections upon streets, etc.	Ten thousand rupees	Two thousand rupees
51	Section 308, sub- section (2)	Requisition to remove the same	Ten thousand rupees	Two thousand rupees
52	Section 309, sub- section (1)	Requisition to remove or alter projections, etc., made before Bombay Act III of 1872 came into force.	Ten thousand rupees	Two thousand rupees

53	Section 311	Ground floor doors, etc. not to open outwards on streets.	One thousand rupees	Two hundred rupees
54	Section 312, sub- section (1)	Prohibition of structures or fixtures causing obstruction in streets	Ten thousand rupees	Two thousand rupees
55	Section 313, sub- section (1)	Prohibition of deposits, etc., of things in streets	Two thousand rupees	Two hundred and fifty rupees
56	Section 313A	Prohibition of hawking articles for sale in a public place or street without licence	Two thousand and five hundred rupees	Five hundred rupees
57	Section 313B	Prohibition in a public place or street or use of skill in handicraft or in rendering services without licence	Two thousand and five hundred rupees	Five hundred rupees
58	Section 315	Requisition to remove structures or fixtures erected or set up before section 312 came into force.	Five thousand rupees	One thousand rupees
59	Section 316, sub- section (1)	Prohibition of the tethering of animals in public streets	One thousand rupees	Two hundred rupees
60	Section 319, sub- section (2)	Direction to close street in which work is in progress	Two thousand and five hundred rupees	Five hundred rupees
61	Section 321, sub- section (2)	Shoring-timber fence, etc., employed to secure public safety while	Two thousand and five hundred rupees	Five hundred rupees

62	Section 322, sub- section (1)	Municipal works are in progress, not to be removed Streets not to be opened or broken up and building materials not to be deposited thereon without permission	Two thousand and five hundred rupees	Five hundred rupees
63	Section 323	Precautions for public safety to be taken by persons to whom permission is granted under section 322	Two thousand and five hundred rupees	Five hundred rupees
64	Section 324, sub- section (1)	Persons to whom permission is granted under section 322 must reinstate streets	Two thousand and five hundred rupees	Five hundred rupees
65	Section 325	Provision to be made by persons to whom permission is granted under section 322 for traffic, etc., when their works interrupt	Ten thousand rupees	Two thousand rupees
66	Section 326	Hoards to be set up during work on	Two thousand and	Five hundred
67	Section 327 sub- section (2)	any building adjacent to a streetName of street and number or sub- number of premises or part thereof not to be destroyed or defaced.	five hundred rupees One thousand rupees	rupees Two hundred rupees
68	Section	Skysians not to	Five	One

	328, subsection (1)	be erected or retained without permission	thousand rupees	thousand rupees
69	Section 328A, sub- section (1)	Advertisements on certain sites, vehicles, etc., not to be exhibited without permission	Five thousand rupees	One thousand rupees
70	Section 329, sub- section (1)	Requisition to repair, protect or enclose dangerous place.	Two thousand and five hundred rupees	Five hundred rupees
71	Section 331	Prohibition of removal, etc. of lamps	Five thousand rupees	One thousand rupees
72	Section 333, sub- sections (1), (2) and (3)	Provision as to manner of laying gas pipes.	Ten thousand rupees	Two thousand rupees
73	Section 334, sub- section (1)	Requisition to alter situation of gas-pipes, etc.	One thousand rupees	Two hundred rupees
74	Section 335, sub- section (1)	Buildings, etc., not to be erected without permission over municipal gas pipes	Five thousand rupees	One thousand rupees
75	Section 344A	Provision for supervision of buildings and works	Ten thousand rupees	
76	Section 347, sub- section (1)	Work not to be commenced without notice	Fifty thousand rupees	Ten thousand rupees
77	Section 347A	Building not to be converted to other purposes without the permission of the Commissioner	Ten thousand rupees	
78	Section 347B	Building or any part of a	Twenty thousand	Five thousand

		building originally constructed or authorised to be used for human habitation not to be used as a godown, etc., without permission	rupees	rupees
79	Section 347C	Building originally constructed or authorised to be used for human habitation not to be altered without permission for the purpose of using it as a godown, etc.	Twenty- five thousand rupees	Five thousand rupees
80	Section 349	Roofs and external walls of buildings not to be made of inflammable materials.	Two thousand rupees	Four hundred rupees
81	Section 349A and 349B	Provision as to height of buildings	Twenty thousand rupees	Four thousand rupees
82	Section 349C	Provision as to height of frame buildings	Fifty thousand rupees	Ten thousand rupees
83	Section 349D	Alteration and provision of staircase to allow safe exit in the event of fire	Twenty thousand rupees	Four thousand rupees
84	Section 353	Provisions for enforcement of provisions concerning buildings and	Fifty thousand rupees	Ten thousand rupees
85	Section 353A	walls Provisions as to completion certificates	Twenty- five thousand rupees	Five thousand rupees
111257	Section	Dravicione ac ta	Twonty-	Twenty-

T][ODM	353B	Structural Stability Certificate	five thousand rupees or the amount equal to property tax of the building, for a period of one year, whichever is higher	five thousand rupees or the amount equal to property tax of the building for a period of one year, whichever is higher.]
86	Section 354AA, sub- section (7)	Erection or re- erection of any building in contravention of the declaration	Twenty thousand rupees	Four thousand rupees
87	Section 354RK sub- section (8)	Construction or re-construction of building within any re-development area without permission	Ten thousand rupees	Two thousand rupees
88	Section 356	Regulations prescribed for licensed surveyors and plumbers	One thousand rupees	Two hundred rupees
89	Section 357	Licensed plumber not to demand or receive more than the prescribed fee	One thousand rupees	Two hundred rupees
90	Section 358	Licensed plumber to be bound to execute work properly	One thousand rupees	Two hundred rupees
91	Section 368, sub- sections (1), (2), (3) and (4)	Collection, removal and deposit of refuse and provision of receptacles.	Ten thousand rupees	Two thousand and five hundred rupees
92	Section 370	Collection and removal of	Ten thousand	Two hundred

		excrementitious and polluted matter to be provided for by occupiers in	rupees	and fifty rupees
93	Section 371	certain cases. Halalkhores duties in certain cases not to be discharged by private individuals without permission	Five hundred rupees	One hundred rupees
94	Section 372, clauses (a), (b), (c), (d), (e) and (f)	Provision as to removal of refuse	Two thousand and five hundred rupees	Five hundred rupees
95	Section 372, clause (g)	Provision as to removal and skinning of carcasses	Five thousand rupees	One thousand rupees
96	Section 375	Requisition to cleanse and lime wash building	Five thousand rupees	One thousand rupees
97	Section 375A	Requisition to remove building materials, etc., from any premises	Five thousand rupees	One thousand rupees
98	Section 376	Prohibition of nuisance, in unoccupied or abandoned premises.	Five thousand rupees	One thousand rupees
99	Section 377	Requisition to cleanse, etc., neglected premises	Five thousand rupees	One thousand rupees
100	Section 377A, sub- sections	Requisition to abate nuisance or to prevent recurrence due to leakage in	Two thousand and five hundred	Five hundred rupees
101	(1) and (2) Section	the roofs of buildings	rupees Five	One thousand rupees

	378, subsection (2)	Provision as to buildings unfit for human	thousand rupees	
102	Section 379	habitation Owner or occupier of a house within seven days of receipt of notice, to give statement of accommodation	Five thousand rupees	One thousand rupees
103	Section 379A, sub- section (1)	Requisition by Metropolitan Magistrate to abate overcrowding	Two thousand rupees	Four hundred rupees
104	Section 379A, sub- section (3)	Requisition by owner pursuant to order under sub-section (1)	Two thousand rupees	Four hundred rupees
105	Section 380	Requisition to remove or alter insanitary huts	Two thousand and five hundred rupees	Five hundred rupees
106	Section 381	Requisition to fill in pools, etc., which are a nuisance	Ten thousand rupees	Two thousand rupees
107	Section 381A, sub- section (1)	Digging or constructing well, etc., without permission	Five thousand rupees	Two thousand rupees
108	Section 381A, sub- section (2)	Requisition to fill in or demolish well, etc.,	Ten thousand rupees	Two thousand rupees
109	Section 381B	Prohibition of mosquito breeding in collection of water on any land	Ten thousand rupees	Two thousand rupees
110	Section 382	Requisition to discontinue dangerous quarrying	Ten thousand rupees	Two thousand rupees
111	Section 383, sub-	Requisition to remove or trim	One thousand	Two hundred

	section (1)	trees, shrubs or hedges	rupees	rupees
112	Section 384, sub- section (1)	Prohibitions as to keeping of animals	Two thousand and five hundred rupees	Five hundred rupees
113	Section 384A	Requisition to discontinue, etc., stabling animals or storing grains, etc., in dwelling house	Two thousand and five hundred rupees	Five hundred rupees
114	Section 385, sub- section (2)	Prompt notice to be given to Health Department for removal of carcasses of dead animals without authorisation of the Commissioner.	One thousand rupees	One hundred rupees
				-
115	Section 388, clauses (e), (f) and (g)	Prohibition of bathing, etc., contrary to order or regulation	Five thousand rupees	Two hundred and fifty rupees
115	388, clauses (e), (f)	bathing, etc., contrary to order or	thousand	hundred and fifty
	388, clauses (e), (f) and (g) Section 390, sub-	bathing, etc., contrary to order or regulation  Factory, etc., not to be newly established or worked without	thousand rupees Fifty thousand	hundred and fifty rupees Ten thousand
116	388, clauses (e), (f) and (g) Section 390, subsection (1) Section 390, subsection 390, subsect	bathing, etc., contrary to order or regulation  Factory, etc., not to be newly established or worked without permission  Prohibition of continuous or resumption of working of factory, etc., after revocation of written permission for its	thousand rupees  Fifty thousand rupees  Fifty thousand	hundred and fifty rupees  Ten thousand rupees  Ten thousand

	393, subsection (1)	use of steam- whistle, etc., without permission	thousand rupees	hundred rupees
120	Section 394, and sub- section	Certain articles not to be kept and certain trades, processes and	Twenty- five thousand rupees	Five thousand rupees
	(1) clauses (a) (ii) and (b) to (f)	operations not to be carried on without licence.		
121	Section 394, sub- section (6)	Licence to be kept on premises, board to be displayed indicating nature of articles kept or trade carried on and proper labels to be put on licensable articles.	Two thousand and five hundred rupees	Five hundred rupees
122	Section 395, sub- section (1)	Prohibition of corruption of water by chemicals, etc.	Twenty thousand rupees	Four thousand rupees
123	Section 397, sub- section (1)	Regulation of washing of clothes by washermen	Two thousand rupees	Four hundred rupees
124	Section 401, sub- section (1)	Prohibition of sale in Municipal market without licence	Two thousand and five hundred rupees	Five hundred rupees
125	Section 402, sub- section (2)	New private market not to be opened without sanction	Fifty thousand rupees	Ten thousand rupees
126	Section 403, sub- section (1)	Private market or slaughter- house not to be kept or permitted to be kept open without licence	Ten thousand rupees	Two thousand rupees
127	Section	Prohibition of	One	Two

	404	sale in unauthorised	thousand rupees	hundred fifty
128	Section 405	private markets Requisition to pave and drain private market, buildings and slaughterhouses	Five thousand rupees	thousand rupees
129	Section 406	Regulations framed for markets and slaughter houses	One thousand rupees	Two hundred fifty rupees
130	Section 407A	Removal of cattle, sheep, goats or swine from any municipal slaughter house market or premises	One thousand rupees	Five hundred rupees
131	Section 408, sub- section (2)	Regulations and table of stallage, fees and rents affixed in markets and slaughter-houses not to be destroyed or defaced	Five hundred rupees	One hundred rupees
132	Section 410, sub- section (1)	Prohibition of sale of animals, etc., except in a market	Two thousand and five hundred rupees	Five hundred rupees
133	Section 411	Butchers and persons who sell or supply flesh of animal to be licensed.	Ten thousand rupees	Two thousand rupees
134	Section 412A	Milk, butter, etc., not to be sold without a licence	Two thousand and five hundred rupees	Five hundred rupees
135	Section 421	Information to be given of existence of dangerous	Five thousand rupees	One thousand rupees

		disease or continuous pyrexia of unknown origin by medical practitioners		
136	Section 423, sub- section (2)	Prohibition of use for drinking of water likely to cause dangerous disease	Five thousand rupees	One thousand rupees
137	Section 424, sub- section (2)	Direction to remove patients to hospital	Five thousand rupees	One thousand rupees
138	Section 425, sub- section (1)	Requisition to disinfect buildings	Five thousand rupees	One thousand rupees
139	Section 426, sub- section (1)	Second-hand clothing and bedding not to be brought into city without informing the Commissioner and getting them inspected	Ten thousand rupees	Two thousand rupees
140	Section 426A, sub- section (4).	Second-hand clothing and bedding brought into city not to be dealt with or disposed of until a certificate by the Commissioner has been given	Ten thousand rupees	Two thousand rupees.
141	Section 427, sub- section (2)	Where a place for washing of infected articles has been appointed such articles not to be washed at places not so appointed	Two thousand and five hundred rupees	Five hundred rupees
142	Section 427, sub- section (3)	Direction to disinfect or destroy infected articles	Two thousand and five hundred	Five hundred rupees

			rupees	
143	Section 428, sub- section (1)	Persons suffering from dangerous diseases not to enter a public conveyance without notifying the same.	One thousand two hundred and fifty rupees	Two hundred fifty rupees
144	Section 430	Provision as to carriage of persons suffering from dangerous diseases in public conveyances	Ten thousand rupees	Two thousand rupees
145	Section 431	Public conveyance which has carried a person suffering from dangerous disease to be disinfected	Ten thousand rupees	Two thousand rupees
146	Section 432, sub- section (1)	Infected articles not to be transmitted, etc., without previous disinfection.	Ten thousand rupees	Two thousand rupees
147	Section 433, sub- section (1)	Infected building not to be let without being first disinfected.	Ten thousand rupees	Two thousand rupees
148	Section 435	Places for the disposal of the dead to be registered	Five thousand rupees	One thousand rupees
149	Section 437	New places for disposal of the dead not to be opened without permission	Twenty- five thousand rupees	Five thousand rupees
150	Section 440, sub- section (1)	Prohibition of burials within places of worship and exhumations	Ten thousand rupees	Two thousand rupees

		without		
		permission		
151	Section 441	Acts prohibited in connection with the disposal of the dead	Five thousand rupees	One thousand rupees
152	Section 446, sub- section (1)	Information of birth to be given within seven days.	Two thousand and five hundred rupees	Five hundred rupees
153	Section 447	Information respecting finding of newborn child to be given.	Two thousand and five hundred rupees	Five hundred rupees
154	Section 449	Information of death to be given at the time when the corpose of the deceased is disposed of	Two thousand and five hundred rupees	Five hundred rupees
155	Section 450, sub- section (1)	Medical practitioner who attended a deceased person to certify the cause	Two thousand and five hundred	Five hundred rupees
		of death	rupees	
156	Section 457	Obligation to fill up blank schedules and returns	One thousand rupees	Two hundred rupees
157	Section 459	Military, naval and police officers and certain others, if required, to act as enumerators	One thousand rupees	Two hundred rupees
158	Section 469, sub- section (1)	Boards for exhibiting by-laws to be open to inspection	One thousand rupees	Two hundred rupees
159	Section 469, sub- section (2)	The boards not to be injured or defaced, etc.,	Five hundred rupees	One hundred rupees
160	Section	Grantee to be	One	Two

	479, sub- section (5)	bound to produce licence or written	thousand rupees	hundred rupees
161	Section 485A, sub- section (2)	permission Requisition to furnish information as to nature or interest in any premises	One Thousand rupees	Two hundred rupees
162	Section 507, sub- section (3)	Occupier of building or land to afford owner facilities for complying with the provisions of this Act, etc., after eight days from issue of order by the Chief Judge of Small Causes Court	Ten thousand rupees	Two thousand rupees

## 4. Amendment off section 472 of Bom. III of 1888 :-

In section 472 of the principal Act, for the existing Table, the following Table shall be substituted, namely:-

.style1 {font-family: Verdana}

-->

Sr. No.	Section sub- section or clause	Subject	Daily fine which may be imposed	Minimum daily fine which shall be imposed
1	2	3	4	5
1	Section 223, sub-section (1)	Buildings, etc. not to be erected without permission over municipal drains	One thousand rupees	Two hundred rupees
2	Section 229	Connections with municipal drains, etc., not to be made	One thousand rupees	Two hundred rupees

		except in conformity with section 227 or 228.		
3	Section 229A, subsection (1)	Buildings, etc. not to be erected without permission over any drains	One thousand rupees	Two hundred rupees
4	Section 230A	Owner of land to allow others to carry drains through the land.	Five hundred rupees	One hundred rupees
5	Section 231	Requisition to enforce drainage of undrained premises situated within a hundred feet of a municipal drain	Five hundred rupees	One hundred rupees
6	Section 232	Requisition to enforce drainage of undrained premises not situated within a hundred feet	Five hundred rupees	One hundred rupees
7	Section 233, sub-section (1) clause (b)	of a municipal drain  Direction limiting use of drain of notice requiring the construction of a distinct drain	Five hundred rupees	One hundred rupees
8	Section 233A, clause (b)	Drains for sole use of property to be maintained in good repair, etc. by owner or occupier	Five hundred rupees	One hundred rupees
9	Section 236	Owners of drains to allow use thereof, or joint ownership	Five hundred rupees	One hundred rupees

		therein, to		
10	Section 240	others Drains not to pass beneath buildings	One thousand rupees	Two hundre rupees
11	Section 243, sub-section (2)	Requisition to cover or ventilate drain or cesspool	Five hundred rupees	One hundre rupees
12	Section 248, sub-section (1)	Requisition to enforce provision of privy accommodation, etc.	Five hundred rupees	One hundre rupees
13	Section 249	Requisition to provide privy accommodation for factories.	Two thousand rupees	Five hundre rupees
14	Section 249A	Requisition respecting unhealthy privies	Two thousand rupees	Five hundre rupees
15	Section 250, sub-section (1)	Provisions to privies	Five hundred rupees	One hundre rupees
16	Section 251	Provisions as to water-closets	Five hundred rupees	One hundre rupees
17	Section 257	Requisition to effect sanitary repairs, etc.	One thousand rupees	Two hundre rupees
18	Section 259A, subsections (1) and (4)	Provisions as to employment of licensed plumber and use of work	Five thousand rupees	One thousa rupees
19	Section 259A, subsections (2) and (3)	Licensed plumber to give and sign certificate.	One thousand rupees	Two hundre rupees
20	Section 268, sub-section (1)	Building, etc. not to be erected over water main without permission	One thousand rupees	Five hundre rupees
21	Section 270A	Premises not to be occupied	Five thousand	One thousa

		without Commissioners certificate in respect of adequate water supply.	rupees	rupees
22	Section 271, sub-section (2)	Requisition to obtain private water supply and to provide supply and distributing pipes, etc.	One thousand rupees	Two hundred rupees
23	Section 274	Requisition to provide cisterns and putting of means of access to any cisterns.	One thousand rupees	Two hundred rupees
24	Section 297, sub-section (3)	Construction of building, within the regular line of street without permission	Ten thousand rupees	Three thousand rupees
25	Section 305	Requisition as to levelling and	One thousand	Two hundred
		drainage of private streets	rupees	rupees
26	Section 312, sub-section (1)	Prohibition of structures or fixtures causing obstruction in streets	Two thousand rupees	Five hundred rupees
27	Section 313, sub-section (1)	Prohibition of deposits, etc., of things in streets	Two thousand rupees	Five hundred rupees
28	Section 313A	Prohibition of hawking or exposing for sale any articles in a public place or street without licence	Five hundred rupees	One hundred rupees
29	Section 313B	Prohibition in a public place or street of use of skill in handicraft or in rendering	Five hundred rupees	One hundred rupees

		services without		
30	Section 315	licence Requisition to remove structures or fixtures erected or set up before section 312 came into force.	One thousand rupees	Two hundred rupees
31	Section 322, sub-section (1)	Streets not to be opened or broken up and building materials not to be deposited thereon without permission	Five thousand rupees	One thousand rupees
32	Section 323	Precautions for public safety to be taken by persons to whom permission is granted under section 322	Five thousand rupees	One thousand rupees
33	Section 324, sub-section (1)	Persons to whom permission is granted under section 322 must re-instate streets	One thousand rupees	Two hundred rupees
34	Section 326	Hoards to be set up during work on any building adjacent to a street	Two thousand rupees	Five hundred rupees
35	Section 328, sub-section (1)	Sky-signs not to be erected or retained without permission	One thousand rupees	Four hundred rupees
36	Section 328A, subsection (1)	Advertisements on certain sites, vehicles, etc., not to be exhibited without permission	One thousand rupees	Two hundred rupees
37	Section 329, sub-section	Requisition to repair, protect	One thousand	Five hundred

	(1)	or enclose dangerous place.	rupees	rupees
38	Section 334, sub-section (1)	Requisition to alter situation of gas-pipes, etc.	One thousand rupees	Two hundred rupees
39	Section 335, sub-section (1)	Buildings, etc., not to be erected without permission over municipal gas pipes	One thousand rupees	Two hundred rupees
40	Section 347, sub-section (1)	Work not to be commenced without notice	Fifteen thousand rupees	Three thousand rupees
41	Section 347B	Building or any part of a building originally constructed or authorised to be used for human habitation not to be used as a godown, etc., without	Ten thousand rupees	Three thousand rupees
42	Section 347C	permission  Building originally constructed or authorised to be used for human habitation not to be altered without permission for the purpose of using it as a godown, etc.	Ten thousand rupees	Three thousand rupees
43	Section 349	Roof and external walls of buildings not to be made of inflammable materials.	One thousand rupees	Two hundred rupees
44	Section 349A and 349B	Provision as to height of buildings	Ten thousand rupees	Two thousand rupees
			· -	

	349C	height of frame	thousand	thousand
46	Section 349D	buildings Alteration and provision of staircase to allow safe exit in the event of fire	rupees Two thousand rupees	rupees Five hundred rupees
47	Section 353A	Provisions as to completion certificates; permission to occupy or use	Ten thousand rupees	Two thousand rupees
48	Section 354AA, subsection (7)	Erection or re- erection of any building in contravention of the declaration	Ten thousand rupees	Two thousand rupees
49	Section 354RK subsection (8)	Construction or re-construction of building within any redevelopment area without permission	Ten thousand rupees	Three thousand rupees
50	Section 358	Licensed plumber to be bound to execute work properly	One thousand rupees	Two hundred rupees
51	Section 368 Sub-section (1), (2) (3), (4) and (5).	Collection, removal and deposit of refuse and provision of receptacles.	One thousand rupees	Two hundred rupees
52	Section 372	Provision to removal of refuse	One thousand rupees	Two hundred rupees
53	Section 375	Requisition to cleanse and lime wash building	Five hundred rupees	One hundred rupees
54	Section 375A	Requisition to remove building materials, etc., from any premises	One thousand rupees	Two hundred rupees
55	Section 377	Requisition to cleanse, etc.,	Five hundred	One hundred

		neglected premises	rupees	rupees
56	Section 377A, subsections (1) and (2)	Requisition to abate or to prevent recurrence due to leakage in the roofs of buildings	Two thousand rupees	Five hundred rupees
57	Section 379	Owner or occupier of a house to give statement of accommodation within seven days of receipt of notice	Two thousand rupees	Four hundred rupees
58	Section 379A, sub- section (1)	Requisition by Metropolitan Magistrate to abate over-	Two thousand rupees	Four hundred rupees
59	Section 379A, subsection (3)	crowding  Requisition by owner pursuant to order under sub-section (1)	Two thousand rupees	Four hundred rupees
60	Section 380	Requisition to remove or alter insanitary hut	Five hundred rupees	One hundred rupees
61	Section 381	Requisition to fill in pools, etc., which are a nuisance	Two thousand rupees	Five hundred rupees
62	Section 381A, subsection (2)	Requisition to fill in or demolish well, etc.,	Two thousand rupees	Five hundred rupees
63	Section 381B	Prohibition of mosquito breeding in collection of water on any land	Two thousand rupees	Five hundred rupees
64	Section 382	Requisition to discontinue dangerous quarrying	Ten thousand rupees	Two thousand rupees
65	Section 383, sub-section	Requisition to remove or trim	Five hundred	One hundred

	(1)	trees, shrubs or hedges	rupees	rupees
66	Section 384, sub-section (1)	Prohibitions as to keeping of animals	One thousand rupees	Two hundred rupees
67	Section 384A	Requisition to discontinue, etc., stabling animals in dwelling house	Two thousand rupees	Five hundred rupees
68	Section 390, sub-section (1)	Prohibition of working of a factory, etc., established without written permission	Fifty thousand rupees	Ten thousand rupees
69	Section 390, sub-section (3)	Prohibition of continuous or resumption of working of factory, etc., after revocation of written permission for its establishment	Fifty thousand rupees	Ten thousand rupees
70	Section 392, sub-section (1)	Requisition for sanitary regulation of factories etc.	Ten thousand rupees	Three thousand rupees
71	Section 394, and subsection (1) clauses (a) (ii) and (b) to (f)	Certain articles not to be kept and certain trades, processes and operations not to be carried on without licence.	Twenty thousand rupees	Four thousand rupees
72	Section 394, sub-section (6)	Licence to be kept on premises, board to be displayed indicating nature of articles kept or trade carried on and proper labels to be put on articles, etc.	Two thousand rupees	Five hundred rupees
73	Section 395.	Prohibition of	Fiftv	Ten

	sub-section (1)	corruption of water by chemicals, etc.	thousand rupees	thousand rupees
74	Section 397, sub-section (1)	Regulation of washing of clothes by washermen	One thousand rupees	Two hundred rupees
75	Section 403, sub-section (1)	Private markets not to be kept or permitted to be kept open and no place to be used or permitted to be used as slaughter- house, without	Five thousand rupees	One thousand rupees
76	Section 405	Requisition to pave and drain private market buildings, and slaughter-houses	Five thousand rupees	One thousand rupees
77	Section 411	Butchers and persons who sell or supply flesh of animal to be licensed.	One thousand rupees	Two hundred rupees
78	Section 412A	Milk, butter, etc., not to be sold without a licence	One thousand rupees	Two hundred rupees
79	Section 425, sub-section (1)	Requisition to disinfect buildings	One thousand rupees	Two hundred rupees
80	Section 426, sub-section (1)	Second-hand clothing and bedding not to be brought into city without informing the Commissioner and getting them inspected	Ten thousand rupees	Two thousand rupees
81	Section 426A, subsection	Second-hand clothing and bedding brought	Ten thousand rupees	Two thousand rupees

	(4).	into city not to be dealt with or disposed of until a certificate by the Commissioner		
82	Section 479, sub-section (5)	has been given Grantee to be bound to produce licence or written permission	One thousand rupees	Two hundred rupees
83	Section 485A, sub- section (2)	Requisition to furnish information as to nature of interest in any premises	One thousand rupees	Two hundred rupees
84	Section 507, sub-section (3)	Occupier of building or land to afford facilities to the owner for complying with the provisions of this Act, etc., after eight days from issue of order by the Chief Judge, Small Causes Court	Five thousand rupees	One thousand rupees

<sup>[1]</sup> Entry 85A inserted by Mah. 6 of 2009, dated 14th January, 2009.